

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 103/ADP/2015**

**Sub:** Application for adoption of transmission charges with respect to Transmission System being established by the DGEN Transmission Co. Ltd.

Date of hearing : 12.5.2014

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S.Bakshi, Member

Petitioner : DGEN Transmission Company Limited.

Respondent : Torrent Energy Limited

Parties present : Shri Rajat Kumar Singh, DTCL  
Shri Sachin Gupta, DTCL  
Shri Lalit Kumar, TEL  
Shri Rajash Shahi, PFC  
Shri Sanjay Nayak, PFC

**Record of Proceedings**

The representative of the petitioner submitted that the present petition has been filed under Section 63 of the Electricity Act, 2003 for adoption of tariff determined in accordance with 'Tariff Based Competitive Bidding Guidelines for Transmission Service' issued by Central Government to establish transmission system associated with DGEN TPS (1200 MW) of Torrent Power Limited. He further submitted that the Government of India, Ministry of Power, vide notification dated 29.8.2011 and 16.10.2012 notified PFC Consulting Limited as the Bid Process Coordinator for the purpose of selection of bidders as transmission service provider to establish transmission system associated with DGEN TPS through Tariff Based Competitive Bidding process on build, own, operate and maintain basis. The Bid Evaluation Committee appointed by BPC has certified Instalaciones Inabensa S.A. as successful bidder with lowest levelised transmission charges of ₹ 584.01 million per annum. Instalaciones Inabensa S.A. acquired the petitioner after execution of the Share Purchase Agreement on 17.5.2015. The representative of the petitioner requested the Commission to adopt transmission tariff as mentioned in Transmission Service Agreement.

2. The representative of PFC submitted that rates quoted by the successful bidder are in line with the prevalent market price.
3. The Commission directed PFC to file on affidavit by 22.5.2015, the basis of arriving prevalent market price by the Evaluation Committee.
4. Subject to above, order in the petition was reserved.

By order of the Commission

Sd/-  
(T. Rout)  
Chief (Law)